

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2556/2000

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)

New Delhi, this the 6th day of December, 2000

Mukesh
s/o Shri Murari Lal
r/o RZ 585 Nagal Rai
Padam Basi
New Delhi. ... Applicant

(By Shri H.C.Sharma, Advocate)

Vs.

1. Union of India through
Secretary
Dept. of Animal Husbandry
& Dairying
Krishi Bhawan
New Delhi.
2. The Quarantine Officer
Animal Husbandry &
Certification Service
Delhi, Gurgaon Road
Kapashera
New Delhi - 37. ... Respondents

O R D E R (Oral)

It is the grievance of the applicant that he has been working as Safai Wala/Casual Labour since 1994 with certain breaks and he is still continuing with Respondent No.2 herein and that they are not conferring temporary status upon him though he had fulfilled the terms of the Scheme under which temporary status has to be conferred.

2. It is stated by the learned counsel for the applicant that he has filed OA No.1980/99 and the same has been disposed of by order dated 8.12.1999 directing that the applicant should be considered for engagement in preference to his juniors and freshers. Thereafter he has been engaged and is now continuing.

OR

[2]

According to the applicant, he has worked for more than 206/240 ^{✓ days} in a year. Hence he is entitled for the temporary status.

3. In view of the above, the respondents are directed to consider the case of the applicant for temporary status, if he ~~is~~ completed the required number of days as per the Scheme and pass appropriate orders within a period of one month from the date of receipt of a copy of this order. The OA is accordingly disposed of. No costs.

Condyepalayam

(V.RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/